

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting of NC-VI held on 10.12.2009

Meeting No. 32/AM10 for the licensing year 2009-10 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 10.12.2009 under the Chairmanship of Shri A.K. SINGH, Jt. DGFT. Following officers were present in the meeting.

S.No.	Name of the Officer	Designation	Department
1.	Sh. Shaish Kumar	IA	DIPP
2.	Sh. A.K. Ojha,	AD	MSME
3.	Sh. T.M. Skaria	DDG	DGFT
4.	Sh. Raghu Nath	FTDO	DGFT

The Committee ratified the minutes of the meeting held 03.12.2009. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 12 months as per Public Notice 37 dated 23.08.2007

1	662	M/S. CHEMILL NUTRACEUTIALS PVT. LTD., MUMBAI	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Deferred
	HQ File :01/85/050/0010/AM10/	RLA File :03/94/040/1129/AM09/	Lic.No/Date:0310516117 17.04.2009	
	The case was considered by the committee as per agenda. It was decided to ask the applicant firm to provide the following information: 1. Production batch report of export item. 2. (i) Test report of import item giving active ingredient from NABL (ii) Test report of export product giving active ingredient from NABL. 3. Authentic literature & sources. To be re-listed on 7.01.2010.			

2	663	M/S.GOOD DAY FOODS LTD., THANE	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Deferred
	HQ File :01/85/050/0023/AM10/	RLA File :03/94/040/0052/AM10/	Lic.No/Date:0310518965 07.05.2009	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to Export Policy division for ascertaining the export policy of ghee (clarified Butter). Case may also be referred to , NDBI Karnal & Ministry of Agriculture, Deptt of Dairy for comments. To be re-listed on 07.01.2010.			

3	664	M/S. ASSOCIATED CAPSULES PVT.	M.No. 32/10 DT. 10.12.2009	Status: Reject.
	Case No.:13/28/85-ALC3/2009	LIMITED	10.12.2009	
	HQ File :01/85/050/00152/AM10/	RLA File :03/94/040/00511/AM10/	Lic.No/Date:0310538641	
			22.09.2009	
	The case was considered by the committee as per agenda. Committee noted that capsule manufacturing losses of 3 % and total loss of 4 % appeared justifiable . However, it was seen that import item is mixed with gelling aids, but blending ratio is not given. Therefore, it was not possible to compute the wastage. Hence, the Committee was constrained to reject the case.			
	RA to take consequential action as per policy/procedure.			

4	665 Case No.:21/28/85-ALC3/2009	M/S. ALKALOIDS CORPORATION	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Deferred.
	HQ File :01/85/050/00160/AM10/	RLA File :02/24/040/00150/AM10/	Lic.No/Date:0210133376 06.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re-listed on 7.01.2010.			

5	666	M/S. ASSOCIATED CAPSULES PVT.	M.No. 32/10 DT. 10.12.2009	Status: Transferred
	Case No.:11/28/85-ALC3/2009	LIMITED	10.12.2009	
	HQ File :01/85/050/00150/AM10/	RLA File :03/94/040/00515/AM10/	Lic.No/Date:0310538825	
			22.09.2009	
	The case was considered by the committee as per agenda. Committee noted that capsule manufacturing losses of 3 % and total loss of 4 % appeared justifiable . However, it was seen that import item is mixed with gelling aids, but blending ratio is not given. Therefore, it was not possible to compute the wastage. Hence, the Committee was constrained to reject the case. RA to take consequential action as per policy/procedure.			

6	667 Case No.:14/28/85-ALC3/2009	M/S. RIDDHI SIDDHI GLUCO BIOLS LTD.	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved.
	HQ File :01/85/050/00153/AM10/	RLA File :08/24/040/00160/AM10/	Lic.No/Date:0810083289 01.10.2009	
	The case was considered by the committee as per agenda. It was observed that an earlier case of the firm was approved in Adv. Lic. No.0810053783 dt. 10.2.2006 by NC in meeting No. 23/AM07 held on 14.09.2006.. In this case also the committee decided to ratify the norms on the same basis, as under:-			
	Export Item	Qty.	Import Item	Qty.
	Liquid Glucose-Dry Solids 86% ±0.5%	1000MT	Maize/tapioca Starch 98% on Dry Basis Moisture 13%	961.500MT
RLA may be advised to take necessary action subject to other usual terms and conditions of the Foreign Trade Policy/ Procedure.				

7	668	M/S. NATURO FOOD&FRUIT PRODUCTS	M.No. 32/10 DT. 10.12.2009	Status: Deferred.
	Case No.:22/28/85-ALC3/2009	PVT LTD	10.12.2009	
	HQ File :01/85/050/00161/AM10/	RLA File :07/24/040/00275/AM10/	Lic.No/Date:0710068117	
			09.11.2009	
	The case was considered by the committee as per agenda. It was observed that applicant Firm has indicated that both the import item at Sl. No 1 & 2 are the same i.e. Vitacel Apple Fibre AF12. Committee is unable to appreciate why they are separated as two items. Therefore, Committee decided to ask the applicant to clarify. Further, Fibre content in each intermediate, export product before adding import input and after adding import input may be provided by applicant.			
	Case to be re-listed on 07.01.2010.			

8	669 Case No.:18/28/85-ALC3/2009	M/S. NATURO FOOD&FRUIT PRODUCTS PVT LTD	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved
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HQ File :01/85/050/00157/AM10/	RLA File :07/24/040/00265/AM10/	Lic.No/Date:0710068012 04.11.2009													
The case was considered by the committee as per agenda. The Committee decided to approve the case as applied for by the applicant Firm, as under:- <table border="1"> <thead> <tr> <th>Export Item</th><th>Qty.</th><th>Import Item</th><th>Qty.</th></tr> </thead> <tbody> <tr> <td>Grape 100% Natural Fruit Bar</td><td>2500KG</td><td>Sunfresh Grape Flavour No. 2352</td><td>30KG</td></tr> <tr> <td>Grape Sugar Infused Fruit bar</td><td>2500KG</td><td></td><td></td></tr> </tbody> </table> RA to take consequential action as per policy/procedure.				Export Item	Qty.	Import Item	Qty.	Grape 100% Natural Fruit Bar	2500KG	Sunfresh Grape Flavour No. 2352	30KG	Grape Sugar Infused Fruit bar	2500KG		
Export Item	Qty.	Import Item	Qty.												
Grape 100% Natural Fruit Bar	2500KG	Sunfresh Grape Flavour No. 2352	30KG												
Grape Sugar Infused Fruit bar	2500KG														

9	670 Case No.:20/28/85-ALC3/2009	M/S. PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Deferred.
	HQ File :01/85/050/00159/AM10/	RLA File :03/95/040/00379/AM10/	Lic.No/Date:0310544044 05.11.2009	
	The case was considered by the committee as per agenda. The Committee went through details of manufacturing process, end use and literature given by the applicant Firm. However, Committee is not in a position to quantify the requirement of import inputs. Committee therefore decided to give a Personal Hearing to the applicant Firm. Technical personnel of applicant Firm to explain the manufacturing process, stage-wise wastage, end use of export product with relevant literature. To be re-listed on 07.01.2010.			

10	671 Case No.:12/28/85-ALC3/2009		M/S. INDO GERMAN ALKALOIDS	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved.						
	HQ File :01/85/050/00151/AM10/		RLA File :03/94/040/00641/AM10/	Lic.No/Date:0310543792 04.11.2009							
	The case was considered by the committee as per agenda. It was noted that an earlier case of Firm was ratified by NC in Meeting No. 19 dated 10.09.2009 in advance licence No. 0310522679 dt. 04.06.2009. On the same basis, Committee ratified the norms as under:-										
	<table><tr><td>Export Product</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Podophyllum Resin BP/USP</td><td>1KG</td><td>Podophyllum Roots (Podophyllum Resin 5+/-10%)</td><td>19.71KG</td></tr></table>				Export Product	Qty.	Import Item	Qty.	Podophyllum Resin BP/USP	1KG	Podophyllum Roots (Podophyllum Resin 5+/-10%)
Export Product	Qty.	Import Item	Qty.								
Podophyllum Resin BP/USP	1KG	Podophyllum Roots (Podophyllum Resin 5+/-10%)	19.71KG								
RA to take consequential action as policy/procedure.											

11	672 Case No.:11/3/83-ALC1/2007	M/S. SPECTRUM INTERNATIONAL	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved
	HQ File :01/83/050/01347/AM07/	RLA File :03/95/040/01518/AM07/	Lic.No/Date:0310423322 15.03.2007	

The case was considered by the committee as per agenda. Committee noted that the case was deferred several times in the past and finally transferred to NC-6 vide decision in M.No. 27/83-ALC1/2009 dated 30.09.2009. Committee taking clue from SION at Sl. No. A-3180 and in consultation with technical members present, decided to ratify norms as under:-

Export item	Qty	Import item	Qty
132000 Nos. Kidzone Eraser, 132000 Nos Kidzone sharpener with 1584000 Nos. Kidzone Non Sharpened writing pencil (Containing 319Kg of High Impact Polystyrene, 143762 Nos. of Screw, 83.3Kg of C.R. Steel Strip).	1584000 Nos.	Raw Pencil Wooden	1599840Nos.
		RAW MATERIAL REQUIRE FOR FINISHING PENCILS :- Nitro Cellulose Cotton.	605.000KG
		RAW MATERIAL REQUIRE FOR FINISHING PENCILS :- Ethyl Acetate	385.000KG
		RAW MATERIAL REQUIRE FOR FINISHING PENCILS :- Pigments	138.600KG
		RAW MATERIAL REQUIRE FOR FINISHING PENCILS :- Alkyd Resin.	27.500KG
		RAW MATERIAL FOR FINISHING PENCILS :- Stamping Foil (Roll)	12100Sq. Feet
		RAW MATERIAL FOR SHARPNER :- High Impact Polystyrene	335.000KG
		RAW MATERIAL FOR SHARPNER :- Screw	145200.000KG (Net

			+ 1%) to be accounted for in export.
		RAW MATERIAL FOR SHARPNER :- C.R. Steel Strip	1.02Kg/Kg
		RAW MATERIAL FOR ERASER :- PVC	RA may call for weight of 132000Nos. of Kidzone erasers and allow 60% of its weight.
		RAW MATERIAL FOR ERASER :- Di-Octyl-Phthalate	RA may call for weight of 132000 Nos of kidzone erasers and allow 40 % of it weight
		PACKING MATERIAL :- Carton	As per packing policy.
		PACKING MATERIAL :- Poly Bags	As per packing policy.
		PACKING MATERIAL : Corrugated Boxes	As per packing policy.
RA to take consequential action as per Policy/Procedure.			

12

673 Case No.:8/28/85-ALC3/2009	M/S. INDIAN WRITING INSTRUMENTS (P) LTD;	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved
HQ File :01/85/050/00147/AM10/	RLA File :03/94/040/00607/AM10/	Lic.No/Date:0310543603 03.11.2009	Defer Date:10.12.2009
The case was considered by the committee as per agenda. The Committee decided to approve the case as per written comments dated 10.12.2009 received from DIPP (TSW) and ratified the norms as under:-			
Export item	Qty	Import item	Qty
Stainless Steel Ballpen Tips Net content:-1) Stainless Steel Wire dia 1.60MM of Relevant Grade-2173.913Kgs. 2)Tungsten Carbide Balls-35755150Nos.	35755150Nos.	1. Relevant Stainless Steel Wire Dia 1.6MM of relevant Grade 2. Tungsten Carbide Balls. 3. Cutting Oil, Cleaning Oil Trichloroethylene Cutting Tools	5000.00Kg 36470253 Nos. (inclusive of 2% wastage) 4% of FOB value of exports
RA to take consequential action as per Policy/Procedure.			

13

674 Case No.:10/28/85-ALC3/2009	M/S. INDIAN WRITING INSTRUMENTS (P) LTD;	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved
HQ File :01/85/050/00149/AM10/	RLA File :03/94/040/00615/AM10/	Lic.No/Date:0310543608 03.11.2009	

The case was considered by the committee as per agenda. The Committee decided to approve the case as per written dated 10.12.2009 comments received from DIPP (TSW) and ratified the norms as under:-

Export item	Qty	Import item	Qty
Stainless Steel Ballpen Tips Net content:-1) Stainless Steel Wire dia 1.0MM):2,191.140Kg (2)Tungsten Carbide Balls-11,10,00,000.000Nos.	111000000Nos.	1. Relevant Stainless Steel Wire Dia 1.0MM 2. Tungsten Carbide Balls. 3. Cutting Oil, Cleaning Oil Trichloroethylene Cutting Tools	5039.622Kgs. 113220 Thousand nos inclusive of 2% wastage 4% of FOB value of exports

RA to take consequential action as per Policy/Procedure.

14	675 Case No.:4/32/85-ALC3/2009	M/S. LIMTEX (INDIA) LTD.	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved.
	HQ File :01/85/050/00170/AM10/	RLA File :02/24/040/00165/AM10/	Lic.No/Date:0210134668 01.12.2009	
	The case was considered by the committee as per agenda. The Committee ratified the norms as under:-			
	Export item	Qty	Import item	Qty
	BLACK TEA IN BULK BLENDED 90 % IMPORTED TEA AND 10 % INDIAN TEA	220.00MT	BLACK TEA	198 MT (to be accounted for in export product).

RA to take consequential action as per Policy/Procedure.

15	676 Case No.:2/32/85-ALC3/2009		M/S. KANAIYA EXPORTS PVT. LIMITED	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved						
	HQ File :01/85/050/00168/AM10/		RLA File :08/24/040/00235/AM10/	Lic.No/Date:0810084532 30.11.2009							
	The case was considered by the committee as per agenda. The Committee decided to approve the case with 1 % wastage and ratified the norms as under:- <table><tr><td>Export item</td><td>Qty</td><td>Import item</td><td>Qty</td></tr><tr><td>STERLIZED FENEL SEED</td><td>200 MT</td><td>RAW FENNEL SEED</td><td>202 MT</td></tr></table>				Export item	Qty	Import item	Qty	STERLIZED FENEL SEED	200 MT	RAW FENNEL SEED
Export item	Qty	Import item	Qty								
STERLIZED FENEL SEED	200 MT	RAW FENNEL SEED	202 MT								
RA to take consequential action as per Policy/Procedure.											

16	677 Case No.:1/32/85-ALC3/2009	M/S. SHREE WARANA SAHAKARI DUDH UTPADAK PRAKRIYA SANGH	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Deferred
	HQ File :01/85/050/00167/AM10/	RLA File :03/95/040/00539/AM10/	Lic.No/Date:0310548022 27.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to refer the case to Export Policy Division to ascertain the export policy of Whole Milk Powder and also to , seek comments from NDRI Kamal and Ministry of Agriculture (Dairy Division). To be re-listed on 07.01.2010.			

17	678 Case No.:6/32/85-ALC3/2009	M/S. LIMTEX (INDIA) LTD.	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status:
	HQ File :01/85/050/00172/AM10/	RLA File :02/24/040/00170/AM10/	Lic.No/Date:0210134766 03.12.2009	
	The case was considered by the committee as per agenda. The Committee ratified the norms as under:-			
Export item		Qty	Import item	Qty
BLACK TEA IN BULK BLENDED 90 % IMPORTED TEA AND 10 % INDIAN TEA		220MT	BLACK TEA	198 MT (to be accounted for on export side)

RA to take consequential action as per Policy/Procedure.

18	679 Case No.:5/32/85-ALC3/2009	M/S. DINESH SARAOGI	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved							
	HQ File :01/85/050/00171/AM10/	RLA File :02/24/040/00166/AM10/	Lic.No/Date:0210134760 03.12.2009								
	The case was considered by the committee as per agenda. It was noted that Committee had ratified similar case for the same export product in meeting No. 29 dt. 26.11.2009 on the basis of 55% of yield. In this case also Committee ratified the licence on repeat basis as under:-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import item</td><td>Qty.</td></tr><tr><td>Shellac</td><td>82500.000KG</td><td>Sticklac</td><td>150000.000KG</td></tr></table> RLA to take consequential action as per policy/procedure				Export Item	Qty.	Import item	Qty.	Shellac	82500.000KG	Sticklac
Export Item	Qty.	Import item	Qty.								
Shellac	82500.000KG	Sticklac	150000.000KG								

19	680 Case No.:3/32/85-ALC3/2009	M/S. KAWAUNEE SCIENTIFIC CORPORATION INDIA PRIVATE LTD	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Deferred.
	HQ File :01/85/050/00169/AM10/	RLA File :07/24/040/00325/AM10/	Lic.No/Date:0710068556 30.11.2009	
	The case was considered by the committee as per agenda. The Committee decided to defer the case. To be re listed on 07.01.2010.			

20	681	M/S. FOOD FATS & FERTILIZERS LTD., CHENNAI	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved
	HQ File :01/85/162/157/AM10		Lic.No/Date:410092967 01.01.2008	

	Amendment in the Lic with respect to import item i.e. Shea Nuts of Oil content other than 45+/-1%
	The case was considered by the committee as per agenda. It was noted that out of 3510MT of Shea Nuts allowed in the advance licence No. 410092967 dated 01.01.2008, applicant firm has already imported 3509MT. The imported quantity should be as per specification laid down in the SION E-125 applicable at that time i.e. the oil content of Shea Nuts should be 45±1%. However, for the remaining quantity of 1MT of Shea Nuts yet to be imported, Committee agreed that this may be treated as an adhoc case and the specification as per Public Notice 184 dated 05.06.2009 may be applied for the balance import. That is the condition that oil content of Shea Nuts 45 ± 1% will not apply. For every one percent increase in the oil content beyond 46% in Shea Nut, the permitted quantity for its import may decrease by 150 kgs on pro-rata basis and for every one percent decrease in oil content below 44% in Shea Nut, the permitted quantity for its import may increase by 150 kgs on prorata basis. Customs authority to draw samples for every bill of entry and test the same for its oil content. The customs authority to endorse on the Bill of Entry the oil content of each consignment Regional Authority to redeem authorizations based on the weighted average of oil content so endorsed by the customs authority. However, clearance of import consignments should not be held back till the results are obtained, but to be allowed upon customs examination & drawing of Samples. RA to take consequential action as per Policy/Procedure.

21	682	M/S. FOOD FATS & FERTILIZERS LTD., CHENNAI	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved
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HQ File :01/85/162/291/AM10		Lic.No/Date:410096596 19.06.2008	
Amendment in the Lic with respect to import item i.e. Shea Nuts of Oil content other than 45+/-1%			
The case was considered by the committee as per agenda. It was noted that out of 5200 MT of Shea Nuts allowed in the advance licence No. 410096596 dated 19.06.2008, applicant firm has already imported 4472 MT. The imported quantity should be as per specification laid down in the SION E-125 applicable at that time i.e. the oil content of Shea Nuts should be 45$\pm$ 1%. However, for the remaining quantity of 728 MT of Shea Nuts yet to be imported, Committee agreed that this may be treated as an adhoc case and the specification as per Public Notice 184 dated 05.06.2009 may be applied for the balance import. That is the condition that oil content of Shea Nuts 45 $\pm$ 1% will not apply. For every one percent increase in the oil content beyond 46% in Shea Nut, the permitted quantity for its import may decrease by 150 kgs on pro-rata basis and for every one percent decrease in oil content below 44% in Shea Nut,. the permitted quantity for its import may increase by 150 kgs on prorata basis. The customs authority to endorse on the Bill of Entry the oil content of each consignment Regional Authority to redeem authorizations based on the weighted average of oil content so endorsed by the customs authority. However, clearance of import consignments should not be held back till the results are obtained, but to be allowed upon customs examination & drawing of Samples. RA to take consequential action as per Policy/Procedure.			

22	683	M/S. FOOD FATS & FERTILIZERS LTD., CHENNAI	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved
	HQ File :01/85/162/2927/AM10		Lic.No/Date:410098925 29.09.2008	
	Amendment in the Lic with respect to import item i.e. Shea Nuts of Oil content other than 45+/-1%			
	The case was considered by the committee as per agenda. It was noted that out of 10010 MT of Shea Nuts allowed in the advance licence No. 410098925 dated 29.09.2008, applicant firm has already imported 4800 MT. The imported quantity should be as per specification laid down in the SION E-125 applicable at that time i.e. the oil content of Shea Nuts should be 45±1%. However, for the remaining quantity of 5210 MT of Shea Nuts yet to be imported, Committee agreed that this may be treated as an adhoc case and the specification as per Public Notice 184 dated 05.06.2009 may be applied for the balance import. That is the condition that oil content of Shea Nuts 45 ± 1% will not apply. For every one percent increase in the oil content beyond 46% in Shea Nut, the permitted quantity for its import may decrease by 150 kgs on pro-rata basis and for every one percent decrease in oil content below 44% in Shea Nut, the permitted quantity for its import may increase by 150 kgs on prorata basis. The customs authority to endorse on the Bill of Entry the oil content of each consignment Regional Authority to redeem authorizations based on the weighted average of oil content so endorsed by the customs authority. However, clearance of import consignments should not be held back till the results are obtained, but to be allowed upon customs examination & drawing of Samples. RA to take consequential action as per Policy/Procedure.			

23	684	M/S. FOOD FATS & FERTILIZERS LTD., CHENNAI	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved
	HQ File :01/85/162/293/AM10		Lic.No/Date:410101041 18.12.2008	
	Amendment in the Lic with respect to import item i.e. Shea Nuts of Oil content other than 45+/-1%			
	The case was considered by the committee as per agenda. It was noted that out of 13000 MT of Shea Nuts allowed in the advance licence No. 410101041 dated 18.12.2008 , applicant firm has already imported 7337 MT. The imported quantity should be as per specification laid down in the SION E-125 applicable at that time i.e. the oil content of Shea Nuts should be 45±1%. However, for the remaining quantity of 5663 MT of Shea Nuts yet to be imported, Committee agreed that this may be treated as an adhoc case and the specification as per Public Notice 184 dated 05.06.2009 may be applied for the balance import That is the condition that oil content of Shea Nuts 45 ± 1% will not apply. For every one percent increase in the oil content beyond 46% in Shea Nut, the permitted quantity for its import may decrease by 150 kgs on pro-rata basis and for every one percent decrease in oil content below 44% in Shea Nut, the permitted quantity for its import may increase by 150 kgs on prorata basis. The customs authority to endorse on the Bill of Entry the oil content of each consignment Regional Authority to redeem authorizations based on the weighted average of oil content so endorsed by the customs authority. However, clearance of import consignments should not be held back till the results are obtained, but to be allowed upon customs examination & drawing of Samples. RA to take consequential action as per Policy/Procedure.			

24	685	M/S. Swani Corporation, Mumbai	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Approved
	HQ File :01/85/162/274/AM10	RLA F.No. 03/95/40/428/AM10	Lic: Not issued	
	Grant of advance authorization under Para 4.4.2 of HBP, Vol.I, 2009-14.			
	The case was considered by the committee as per agenda. The Committee decided to approve the case as under:-			
	Export item	Qty	Import	Qty
	Coriander Seed Powder	446500.000 KG	1. CORIANDER SEED 2. GRINDING SCREENS	468825.000KG 10.000Sets limited to 1% of FOB value.
	RA to take consequential action as per Policy/Procedure.			

25	686	M/S. KOHLICO FOODS BEVERAGES PVT. LTD.,	M.No. 32/10 DT. 10.12.2009 10.12.2009	Status: Deferred
	HQ File :01/85/162/442/AM08	RLA F.No. 03/94/40/291/AM08	Lic.No/Date:31043691 20.07.2007	
	The case was considered by the committee as per agenda. The Committee considered the verification report sent by RA, Mumbai vide their letter dated 04.11.2009 and decided to send the deficiency letter dt 19.09.2007 to applicant Firm at the new address as per verification report received from RA:. M/s. Kohlico Foods & Beverages Pvt. Ltd., Mahesh Chamber (Mahesh Business Premises Co-op Society, Unit No. 1, 1st floor, Narsi Natha Street, Mumbai-400 009. To be re-listed on 07.01.2010			

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